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(b) if so, the reaction of Government in this regard and whether Government have contemplated any legal action in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) to (c) Ministry of Health and Family Welfare has not received any such information regarding Ketamine being carried by foreign tourists by mixing with rose water. Ketamine is an anaesthetic agent and is being manufactured and marketed in the country by various pharmaceuticals firms.

Survey on effect of tobacco products

4554. SHRI MURLI DEORA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have got any survey conducted to find out the effect of tobacco products, gutkha, jarda, mava, etc. on people's health;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Supreme Court have issued directions for imposing ban on smoking in public places;

(d) if so, the details thereof and the manner in which it is being implemented; and

(e) the number of States which have not implemented the direction and what machinery exists to supervise its implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Based on the studies related to prevalence of tobacco use, magnitude of tobacco related disease **and** risk of their development due to tobacco usage, it has been estimated that about 8,00,000 persons in India die every year due to their tobacco habit. According to National Family Health Survey-2, the ten worst affected States as far as prevalence of use is concerned, are : Mizoram, Arunachal Pradesh, Bihar, Orissa, Assam, Nagaland, Madhya Pradesh, Sikkim, Uttar Pradesh and Maharashtra.

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(c) to (e) In pursuance to orders passed by the Supreme Court of India on 2nd November, 2001, a written communication has been sent from the Union Health and Family Welfare Ministry to the Health Secretaries of all States and Union Territories, requesting them to take necessary action to ensure prohibition of smoking in public places and to take necessary effective steps to give wide publicity to the orders of Supreme Court in electronic and print media so that the general public are aware that prohibited in public places and as such they should comply with the orders of the Supreme Court. Further, an advertisement has been issued by the Union Health and Family Welfare Ministry in leading newspapers/electronic media giving wide publicity to the orders of the Supreme Court for similar compliance by the general public. The State Governments/ Union Territories and respective authorities are required to take action against persons violating the Supreme Court orders.

Hospital charges by CGHS approved hospitals in Hyderabad

4555. SHRI N. R. DASARI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that some hospitals approved by CGHS in Hyderabad insist on making payment for the hospital services availed by CGHS beneficiaries and the patients get reimbursement from the CGHS;

(b) if so, the details thereof and the reasons therefor;

(c) the reasons for not having a uniform procedure in the matter; and

(d) whether the hospital charges are in excess of the approved rates of CGHS, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) to (c) Private hospitals/diagnostic centres have been recognised under CGHS, Hyderabad along with revised ceiling rates for various medical procedures/tests/investigations *vide* Department of Health'sO.M No. S-11011/38/2001-CGHS-II/CGHS (P) dated 23-12-2002.

Para 10, para 11 and para 12 of the aforesaid O.M dated 23-12-2002 specifies the various categories of CGHS cardholders in whose cases reimbursement of medical expenses is either made directly to the hospital by CGHS/concerned Department or to the concerned CGHS beneficiary. Accordingly, the recognised

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